

e.FIR no. 004961/2020
PS Sarai Rohilla
State Vs. Mohamad Habibur Rahman
U/s 379/411/34 IPC

01.09.2020

(Through Video Conferencing)

An application under section 437 Cr.P.C for grant of bail on behalf of the accused Mohamad Habibur Rahman @ Mujibur Rahman S/o Mohdmd Abdul HEI, R/o Imphal East, Manipur, filed through VC.

Present:- Ld. APP for the State.
Ld. Counsel for accused.

Counsel for accused has submitted that accused is in JC and has been falsely implicated in the present case.

I have heard Ld. Counsel for accused and perused the reply.

Offence is serious in nature. As per the reply filed by the IO, accused has around 2-3 previous involvement in case of similar nature. No ground for bail is made out. Application is accordingly dismissed.

Copy of the order be uploaded on District Court websites by the court co-ordinator and also be sent to the counsel for the accused on his email/whatsapp.



(Chander Mohan)
MM-04/Central/THC
01.09.2020

e.FIR no. 000313/2020
PS Sarai Rohilla
State Vs. Vijay Kumar S/o Rash Veri Kumar
U/s 379 IPC

01.09.2020

(Through Video Conferencing)

An application under section 437 Cr.P.C for grant of bail on behalf of the accused Vijay Kumar S/o Rash Veri Kumar filed through VC.

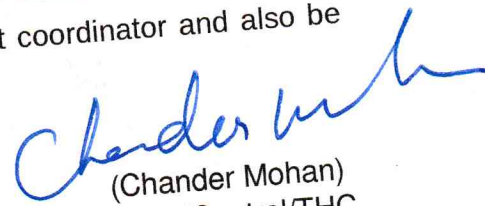
Present:- Ld. APP for the State.
Ld. Counsel for accused.

Counsel for accused has submitted that accused is in JC since 19.04.2020 and has been falsely implicated in the present case.

I have heard Ld. Counsel for accused and perused the reply.

Recovery has already been effected. Accused has no previous involvement in any case. No useful purpose shall be served by keeping the accused in JC. It may take some time for the trial to commence as the functioning of regular court remains suspended. Accordingly, accused Vijay Kumar S/o Sh. Rash Veri Kumar is released on bail on furnishing personal bond in the sum of Rs. 5,000/- subject to the satisfaction of concerned jail superintendent. Accused Vijay Kumar S/o Sh. Rash Veri Kumar be released from JC if not required in any other case.

Copy of the order be sent to jail through email daksection.tihar@gov.in and also be uploaded on District Court websites by the court coordinator and also be sent to the counsel for accused on his email/whatsapp.



(Chander Mohan)
MM-04/Central/THC
01.09.2020

e.FIR no. 00502/2020
PS Sarai Rohilla
State Vs. Santosh
U/s 379/34 IPC

01.09.2020

(Through Video Conferencing)

An application under section 437 Cr.P.C for grant of bail on behalf of the accused Santosh filed through VC.

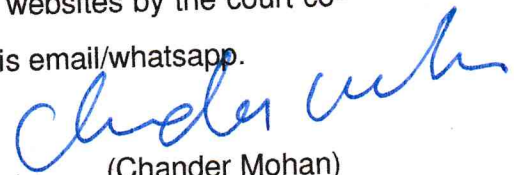
Present:- Ld. APP for the State.
Ld. Counsel for accused.

Counsel for accused has submitted that accused is in JC and has been falsely implicated in the present case.

I have heard Ld. Counsel for accused and perused the reply.

Offence is serious in nature. As per the reply filed by the IO, accused is involved in the snatching of articles of the complainant and has **denied** to join the TIP proceedings. Accordingly, in view of above, there are no grounds to allow the present application. Application is hereby dismissed. Application disposed off accordingly.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email/whatsapp.



(Chander Mohan)
MM-04/Central/THC
01.09.2020